Central Administrative Tribunal Principal Bench

0.A.No.982/95 M.A.No.1517/95

Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this the 5th day of August, 1997

- Shri Tushar Chakraborty
 s/o Shri N.G.Chakraborty
 r/o A-372 Moti Bagh-I
 New Delhi.
 (Presently employed as Draftsman Gr. III in CPWD)
- 2. Shri N.G.Chakraborty
 s/o Late Shri A.C.Chakraborty
 r/o A-372 Moti Bagh-I
 New Delhi
 (Formerly employed as Junior Draftsman) .. Applicants
 (None for the applicant)

Vs.

- 1. Union of India through the Secretary, Ministry of Urban Development Nirman Bhawan New Delhi.
- Director of Estates
 Nirman Bhawan
 New Delhi.
 (None)

.. Respondents

O R D E R(Oral)

This case has been appeared on Board since 10.7.1997, none had appeared for the applicants on 10.7.1997, 11.7.1997 and 14.7.1997. Today also none has appeared for the applicants even on the second call.

2. In view of the above circumstances, it appears that the applicants are not interested in pursuing their case. Accordingly, the OA is dismissed for default and non-prosecution.

(R.K.AHOOJA) (MEMBER(A)

/rao/